ITEM NO.11 COURT NO.5 SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Original Suit (s). No(s). 3/2021

STATE OF KARNATAKA Plaintiff(s)

VERSUS

STATE OF TAMIL NADU & ORS. Defendant(s)

(IA No. 27586/2023 - APPLICATION FOR TAKING ON RECORD
IA No. 112460/2021 - GRANT OF INJUNCTION)

Date : 20-01-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :
Mr. Shashi Kiran Shetty, AG
Mr. Mohan V. Katarki, Sr. Adv.
Mr. V. N. Raghupathy, AOR
Mr. Mayank Jain, Adv.
Mr. Govind Manoharan, Adv.
Mr. Sudipto Sircar, Adv.
Ms. Adoorya Bomakka Harish, Adv.

For Respondent(s) :
Mr. V Krishnamurthy, Sr. A.A.G.
Mr. G Umapathy, Sr. Adv.
Mr. Nr Elango, Sr. Adv.
Mr. P Wilson, Sr. Adv.
Mr. D.kumanan, AOR
Ms. Deepa S, Adv.
Mr. Sheikh F Kalia, Adv.
Mr. Veshal Tyagi, Adv.
Mr. Chinmay Anand Panigrahi, Adv.

Mr. Jaideep Gupta, Sr. Adv.
Mr. G. Prakash, AOR
Mrs. Beena Prakash, Adv.
Mr. Jishnu M L, Adv.
Mrs. Priyanka Prakash, Adv.
Mr. Anoop R, Adv.

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ANITA MALHOTRA
Date: 2025.01.23
19:32:51 IST
Reason:

Mr. C.S.Vaidyanathan, Sr. Adv.
Mr. Aravindh S., AOR
Mr. Aadithya Aravindh, Adv.

Mr. Pranay Ranjan, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Veer Vikrant Singh, Adv.
Mr. Aaditiya Dixit, Adv.
Mr. Pratyush Srivastav, Adv.
Dr. N. Visakamurthy, AOR

UPON hearing the counsel the Court made the following

O R D E R

The plaintiff-State of Karnataka has filed an affidavit in lieu of examination-in-chief of witness Mr. Ashvani Kumar Gosain, Professor (Retired), Department of Civil Engineering, Indian Institute of Technology, Delhi.

We direct the Secretary General of this Court to nominate a Registrar who is a Judicial officer for recording evidence of the said witness. The Registrar to whom the work is assigned shall list the Suit for directions on 30th January, 2025 so that a schedule for cross-examination can be fixed.

List after recording of evidence of the witness is completed.

IA No. 112460/2021 - GRANT OF INJUNCTION

The learned senior counsel appearing for the plaintiff seeks interim relief of injunction restraining the first defendant from proceeding with the work of the Cauvery-South Vellar Link Project. However, he accepts that the Union of India has not granted in principle

approval. Therefore, as of today, it is not necessary to consider the prayer for interim relief. The application is accordingly disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER